

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 253/2023

IN THE MATTER OF:

RAJA MUZAFFAR BHAT

...APPLICANT

VERSUS

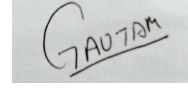
UNION TERRITORY OF JAMMU & KASHMIR &
ORS.

...RESPONDENT(S)

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A small rectangular box containing a handwritten signature in black ink. The signature appears to be 'GAUTAM' written in a stylized, cursive manner.

(Gautam Singh)

Standing Counsel, J&K

National Green Tribunal

Chamber No. 71, Supreme Court of India

Contact Number - 9970179706

Email: gautamsinghh.ind@gmail.com

FILED ON: 08-07-2026

PLACE: NEW DELHI

INDIA NON JUDICIAL

Government of Jammu and Kashmir

e-Stamp

Certificate No.	: IN-JK33463137641253Y
Certificate Issued Date	: 25-Jun-2026 04:16 PM
Account Reference	: NEWIMPACC (SV)/ jk12666304/ DISTRICT COMPLEX POONCH/ JK-PN
Unique Doc. Reference	: SUBIN-JKJK1266630448993138618787Y
Purchased by	: CHIEF EXECUTIVE OFFICER MUNICIPAL COUNCIL POONCH
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: CHIEF EXECUTIVE OFFICER MUNICIPAL COUNCIL POONCH
Second Party	: Not Applicable
Stamp Duty Paid By	: CHIEF EXECUTIVE OFFICER MUNICIPAL COUNCIL POONCH
Stamp Duty Amount(Rs.)	: 10 (Ten only)



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**Chief Executive Officer
Municipal Council
Poonch**

Statutory Alert:

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 253/2023****IN THE MATTER OF:**

RAJA MUZAFFAR BHAT

...APPLICANT

VERSUS

UNION TERRITORY OF JAMMU & KASHMIR & ORS.

...RESPONDENT(S)

DETAILED STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF CHIEF
EXECUTIVE OFFICER, MUNICIPAL COUNCIL, POONCH

I, Chief Executive Officer, Municipal Council (MC), Poonch, holding
(Additional Charge) do hereby solemnly affirm and declare as under:

1. That this affidavit is being filed in pursuance of the directions passed by this
Hon'ble Tribunal vide order dated 6.04.2026.

*"In the meanwhile, respondent authorities are directed
to take expeditious steps for treating the legacy waste/fresh
generated waste from the Municipal Council, Poonch and file
further compliance report atleast one week before the next date
of hearing.*

2. That in compliance with the aforesaid directions, the Directorate of Urban Local Bodies, Jammu, has awarded the tender for clearance and scientific processing of legacy waste generated in 17 Urban Local Bodies, including Municipal Council, Poonch, involving a total quantity of 9,825 MT, in favour of M/s Lord Shiva Enterprises, 1st Floor, Batra Cloth House, Opposite Post Office Near Bhagat Singh Statue Old Bus Stand Gohana, Sonipat Haryana Pin code 131301 through a duly approved tender process.
3. That the contractor has been directed to commence the work immediately and complete the processing and disposal of the legacy waste strictly in accordance with the prescribed terms and conditions of the contract. A copy of the work allotment/order is annexed herewith as **ANNEXURE R-1**
4. That in order to ensure scientific processing and disposal of freshly generated municipal solid waste, Municipal Council, Poonch has entered into Memorandums of Understanding (MoUs) with the Block Development Officers and Municipal Committee, Surankote. Necessary follow-up action is being undertaken for operationalization and effective implementation of the said arrangements. Copies of the MoUs are annexed herewith as **ANNEXURE R-2**.
5. That the District Administration, Poonch has transferred 08 Kanal of land at Village Banwat in favour of Municipal Council, Poonch for establishment of a Material Recovery Facility (MRF) for scientific management and processing of municipal solid waste. A copy of the land transfer order is annexed herewith as **ANNEXURE R-3**.
6. That the technical evaluation of the tender for the establishment of the proposed Material Recovery Facility (MRF) is presently underway by the Managing Director, Swachh Bharat Mission (SBM), J&K. Upon completion of

7. the technical evaluation, the allotment process shall be finalized, and the said work is expected to be allotted within one month. Thereafter, the construction of the proposed MRF shall commence immediately. A copy of the tender notice is annexed herewith as **ANNEXURE R-4**.
8. That Municipal Council, Poonch is committed to ensuring scientific management, processing and disposal of both legacy waste and freshly generated municipal solid waste in accordance with the provisions of the Solid Waste Management Rules, 2016 and the directions issued by this Hon'ble Tribunal from time to time.
9. That to meet these environmental obligations, this office has formally requested the release of the balance Environmental Compensation amounting to Rs. 137.90 Lakhs from the Directorate of Urban Local Bodies, Jammu. A copy of the communication dated 23.03.2026 requesting the release of funds is annexed herewith as **ANNEXURE R-5**.
10. That it is submitted that this Community Hall is a critical public asset utilized for civic functions by the administration and the general public. Immediate recovery or auction thereof would paralyze a functional community center, causing an irreparable adverse impact on the public at large. The answering respondent humbly prays for an ad-interim stay on the recovery of the EC amount and the auction proceedings in the interest of justice, to ensure continued compliance with this Hon'ble Tribunal's directions.
11. That the Municipal Council, Poonch reiterates its firm commitment to comply with all directions of the Hon'ble Tribunal and to ensure the timely and environmentally sound remediation of legacy waste.

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12. That the community hall of Municipal Council (MC), Poonch is available for public and the administration for civic functions is attached for recovery of Environmental Compensation, and is proposed for auction. Immediate recovery/auction thereof might paralyze the entire functional community centre available for public, causing irreparable adverse impact on for public at large. The answering party most humbly prays for ad-interim stay on recovery of the EC amount in the interest of justice, to ensure continued compliance with this Hon'ble Tribunal's directions.

DEPONENT
Chief Executive Officer
Municipal Council
Poonch

Verification:

Verified at Poonch on this 27th day of June, 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and belief, based on official records, and nothing material has been concealed therefrom.



DEPONENT
Chief Executive Officer
Municipal Council
Poonch

Certified By Chief Executive Officer Municipal Council Poonch
witnessed by Ravinder Singh s/o Pritham Singh
P. W. No. 97 Poonch.
Presented the affidavit before me.....
Today on 27th day of June 2026
and I administered Oath to him/her who
solemnly affirmed to the contents of this affidavit

Sunil Kumar
PUBLIC NOTARY
Poonch (J&K)

Chief Executive Officer
Municipal Council
Poonch

Identified by

**Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu**

(Near Railhead Complex Opposite Petrol Pump, Jammu.)
(Ph/Fax: 0191-2470050)

(Mail ID: dulb-jammu@jk.gov.in)
(Website: <https://ulbjammu.jk.gov.in/>)

(Annexure - R1⁵)

Sh. Pardeep Kumar (Prop.)
M/s. Lord Shiva Enterprises,
1st Floor Batra Cloth House, Opp. Post Office,
Near Bhagat singh Statue, Old Bus Stand,
Gohana, Sonipat Haryana-131301.
01263-452556, 9215843000 (M)
lordshivaenterprises999@gmail.com

No:-DULBJ/2026/7759972/206-07

Dated:- 23-05-2026.

Subject:- Letter of Award (LOA) for undertaking Dumpsite/ Landfill Remediation through Biomining of Legacy Waste in 17 ULBs of Jammu Division, covering ULBs - Akhnoor, Basholi, Lakhanpur, Hirangar, Katra, Reasi, Thathri, Poonch, Surankote, Bari Brahmana, Ramgarh, Ramnagar, Chenani, Kishtwar, Ramban, Rajouri and Sunderbani.

Refer:- This office e-NIT No. 20-DULBJ of 2025 dated 05.02.2026.

Whereas, vide e-NIT No 20-DULBJ of 2025 dated 05.02.2026, bids were invited for undertaking Dumpsite/ Landfill Remediation through Biomining of Legacy Waste in 17 ULBs of Jammu Division, covering ULBs - Akhnoor, Basholi, Lakhanpur, Hirangar, Katra, Reasi, Thathri, Poonch, Surankote, Bari Brahmana, Ramgarh, Ramnagar, Chenani, Kishtwar, Ramban, Rajouri and Sunderbani; and

Whereas, the UT level Purchase Committee assessed the bidders which participated in e-NIT as per the procedure laid down in the RFP; and

Whereas, after the conclusion of the evaluation / financial bid opening, the matter was placed before the Administrative Department and subsequently through e-office file No e-7759972, approval was accorded for issuance of LOI; and

Accordingly, Letter of Intent (LOI) was issued in your favour vide communication No DULBJ/2026/7759972/516-17 dated 30/04/2026 and in response to said communication, you had submitted a **Performance Bank Guarantee (PGB)** bearing No 50301351234140 dated 11/05/2026 issued by the HDFC Bank Branch Ward No 8 Civil Road Samta Chowk District Sonipat Gohana-131301 Haryana amounting to **Rs 29,34,575/- (Twenty Nine Lakh Thirty Four Thousand Five Hundred Seventy Five only)** pledged in favour of Director, Urban Local Bodies, Jammu having validity upto 11/11/2027.

Keeping in view of the above, the contract for undertaking Dumpsite/ Landfill Remediation through Biomining of Legacy Waste in following 17 ULBs of Jammu Division is hereby awarded in your favour @Rs 617/- PMT (Rupees Six Hundred Seventeen only) having project cost Rs. 5,86,91,508/- (Rupees Five Crore Eighty Six Thousand Ninty One Thousand Five Hundred and Eight only) The project should be completed within 12 months from the issuance date of LOA.

The payment to the contractor shall be disbursed as per the payment

terms defined in the RFP by debit to funding under SBM 2.0.

(Annexure - R1)

The list of ULBs with quantity of legacy waste is mentioned below:-

S No	ULB Name	Total Quantity (IN MT)	Cluster
1	MC, Akhnoor	3,000	Cluster-I
2	MC, Basholi	1,400	Cluster-II
3	MC, Lakhanpur	1,806	Cluster-II
4	MC, Hiranagar	6,234	Cluster-II
5	MC, Katra	40,000	Cluster-III
6	MC, Reasi	5,000	Cluster-III
7	MC, Thathri	131	Cluster-IV
8	MC, Poonch	9,825	Cluster-I
9	MC, Surankote	3,000	Cluster-I
10	MC, Bari-Brahmana	3,000	Cluster-II
11	MC, Ramgarh	1,000	Cluster-II
12	MC, Ramnagar	1,000	Cluster-III
13	MC, Chenani	232	Cluster-III
14	MC, Kishtwar	11,315	Cluster-IV
15	MC, Ramban	1,000	Cluster-IV
16	MC, Rajouri	3,681	Cluster-I
17	MC, Sunderbani	3,500	Cluster-I
Total		95124	

- 1) As per clause No 5 of RFP i.e. verification of bills:- Bills / claims against works accomplished by your firm shall be verified by concerned Chief Executive Officer of the ULB prior to making the Payment. Further, verification to the effect that contract has been completed in all respects shall have to be made by the CEO/ EO.
- 2) As per clause No 6 of RFP i.e. SoP for Payment of Legacy Waste:
 - a. Weighbridge will be arranged by your firm and shall weigh the waste on that weighbridge
 - b. Weighbridge slips should be printed on a daily basis, and their record should also be maintained in a register issued by the authority. All slips and records in the register should be verified by the authorized staff of the authority.
 - c. Provide a copy of the Memorandum of Understanding (MoU) with the authorized vendor for the disposal of Refuse-Derived Fuel (RDF).
 - d. Provide receipts of all tolls encountered on the route from the dumping site to the final RDF disposal location.
 - e. Provide Entry receipt / gate pass of the truck at the disposal plant.
 - f. Provide GST deduction receipt for payments made at the plant by the plant owner.
 - g. Provide the RDF disposal certificate issued by the plant owner that specified the quantity of RDF disposal.
 - h. Provide the No-objection letter (NOC) or consent where the clack soil is dumped.
- 3) As per clause No 7 of RFP i.e. Payment Authority:- Payment shall be paid by the respective consignee ULBs on the actual quantity processed of the Legacy Waste as per below payment terms:
- 4) As per clause No 8 of RFP i.e. Payment Terms to the Firm:

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Payment Terms	
Per MT Processing Cost	Based on monthly billing with minimum 5000 Ton or as per the actual quantity remediated at site. (applicable only for those ULBs where quantity of legacy waste is less than 5000 MT)

(ANX-R1)

- 4.1) **Note:** Payment will be made based on actual waste process at the site or transport and process to other ULB site. In case of process to other ULB site, certification from concerned officer of the source and certification of the concerned officer of the destined ULB site is mandatory. **Minimum billing should be of 5000 MT or as per the actual quantity remediated at site (applicable only for those ULBs where quantity of legacy waste is less than 5000 MT) and copy of same shall require to be submitted to DULBJ.**
- 4.2) **Monthly Payment of 70% will be released within 15 days from the date of submission of bill, 5% of the total bill amount will be withheld from the monthly bill and the same will be released after 100% reclamation of land and verification of the same by the competent authority. The remaining 25% will be released after submission of disposal certificate along with 70% of next month bill. The Certificates for proof for disposal and the SoP as per clause 6 of RFP should be submitted along with invoice / bill. The period for submission of the said certificates should not be more than 60 days.**
- 4.3) **For Certificate of Disposal: Certificate for Disposal of RDF / Recyclables / Inert / Rejects required to be submitted by the Operator, with the required transport documents of the RDF/ Recyclables / Inert / Rejects and its receipt at the place of the final disposal/ usage, with whom the Firm has entered into the agreement for final recycling and disposal of RDF Recyclables / Inert / Rejects.**
- 5) **Penalty Clause:- For delay of every month, penalty @1% of the approved cost of that month's work as per the approved work Schedule shall be levied on the approved Firm.** It is the responsibility of the Firm to ensure that all approvals are taken in time and work is started in time. For any delay, it shall not be attributed on the DULBJ or its officials.
- 6) **As per clause No 10 of RFP:- Statutory Variations:-** If any statutory regulations or bye laws come into force after submission of the bids, which cause additional or reduced cost to the supplier in the execution of the contract, such additional or reduced cost (except which are covered in cost indices) shall be added or deducted from the contract price.
- 7) **As per clause no 12 of RFP**
- The Firm / Service Provider shall indemnify and keep fully indemnified and save the other parties to this agreement against any claim, loss or damage, costs, charges, and expenses including litigation expenses which may be brought or made or sustained or incurred by the Parties due to any action or inaction of the Service Provider while performing its duties and obligations under this agreement.
 - The Firm shall be individually liable to indemnify the other parties to this agreement against any loss, damage, costs imposed on the parties due to the action or inaction on the part of the Service Provider.
 - The Director, ULBJ / TEC, DULBJ / Govt. of UT of J&K shall not be responsible for damages of any kind or for any mishap / injury / accident caused to any personnel/ property of the Firm/ Service Provider while performing works at the allotted work sites. All liabilities, legal or monetary, arising in that eventuality shall be borne by firm/ Supplier.

8) As per clause No 18 sub clauses of RFP:-

- a. Actual site survey and assessment shall be conducted before actual work started by your Firm and the authentication of quantity of legacy waste actually existing at the site through a committee to be constituted by the Directorate of Urban Local Bodies Jammu. The quantity may increase upto 25%, however if the quantity at the site is less than the quantity mentioned in RFP, the quantity shall be restricted to the actual quantity authenticated by the said committee.
- b. You are allowed to process the legacy waste as per the available resources in ULB. You are also allowed to process waste from one site to another site in all 17 Urban Local Bodies (ULBs) as per the SOPs in Clause 6 & 8. The work should be carried out in each of the 4 clusters simultaneously.

9) Scope of work for the project will broadly include, but not limited to

- a. Your Firm in consultation with Authority needs to demarcate parcel of land for dumping of fresh waste till the date of commencement of operation of the proposed processing plant.
- b. Your Firm shall evaluate the volume of legacy waste processed by him by taking the cutting levels of the contour of the land and shall get it verified from the Engineer-in-charge for further submission of the bill based on this volume for payment.
- c. Your Firm should establish the Permanent and Temporary Benchmarks before start of the work.
- d. Firm has to ensure the disposal of RDF by authorized recycler within the timeline and submit the disposal certificate along with the monthly payment bill.
- e. You are required to set up the legacy waste remediation facilities at the designated site and remediate the allotted legacy waste through scientific means within 18 months from the date of handover of the site, in accordance with Solid Waste Management Rules 2016 (SWM Rules 2016) Directions of Honorable NGT and other applicable rules & norms as amended from time to time.
- f. You must start work at the site to complete the work within a stipulated time.
- g. You required to undertake the contour survey prior to start of work to ascertain the legacy waste quantity at site and take prior approval for imitating the work.
- h. You should submit the work plan including deployment of manpower and Machineries at sites to be cleaned the sites within time before starting of work with mentioning all detail of processing and disposal and same will be monitored by DULBJ accordingly.
- i. You should furnish the pre-feasibility report prior to start of work covering process methodology and technology to be deployed etc. and submit the same to JKPCB for obtaining the necessary approvals.
- j. The key goal is to achieve 100% reclamation and redevelopment of the legacy waste dumpsite in the mentioned areas adopting scientific means and mechanism, that too in environment friendly manner.
- k. You will have to remediate land and scientific disposal of all material recovered, in accordance with present rules and regulations – norms of Government Authorities like MOEF&CC, CPCB, J&KPCB, Solid Waste Management Rules 2016 & National Green Tribunal (NGT) etc.
- l. The technology should be flexible enough to augment the capacity and accommodate environment friendly changes to be imposed by governing authority like MOEF&CC, CPCB, J&KPCB, National Green Tribunal (NGT) and other all regulatory agencies in future.
- m. The legacy waste material that is recovered from the dumpsite and converted into a resource material shall be owned by the Firm and they shall be allowed to sell or use it for any civil infrastructure purpose subject to achievement of compliant norms as laid by the Centre/ State /UT Government.

Ann-R 1

- n. You have to carry out contour survey every month for monitoring volumetric reduction of existing dump and contour survey reports shall be submitted along with every monthly bill clearly showing monthly volumetric reduction of existing dump.
- o. Legacy waste should be disposed as per MSW Rules 2016 and any amendment thereof.
- p. Payment will be made in your favour on monthly basis with minimum quantity of 5000 MT or as per the actual quantity remediated at site (applicable only for those ULBs where quantity of legacy waste is less than 5000 MT) on the basis of weighment of net quantity of input waste processed from designated sites. For this purpose, the Firm has to place a weighment bridge of appropriate capacity, duly inspected by the prescribed authority and DULBJ/ respective ULBs of Jammu division. At the weighbridge station staff deployed by respective consignee will remain seated for the entire day operation to verify, monitor the weighment process, and keep a check on the process, to avoid any dispute at later stage.

10) As per clause No 19 of RFP i.e. Operational Milestones:- Milestones required to be achieved within the given timeframe are as mentioned below:

Sr.	Activities to be completed	Time Period for Completion
A	Mobilization of manpower and earth mover equipment with related equipment.	30 days from date of issuance of Letter of Award/ Contract signing/ Handing over of site (whichever is later).
B	Start of operations including Obtaining Statutory Clearance, Excavation of waste, Stabilization of waste, Start of Erection of Plant and Machinerles for stabilization and segregation of Legacy waste.	A + 15 days
C	To remediate/ dispose approx. 95,124 MT of existing legacy waste lying at in 17 ULBs of Jammu Division.	B + 310 days
D	To de-commission the installed remediation machinerles from the site.	C + 10 days
Note: If the mentioned quantity is increased, the Authority shall release the bill for the excess quantity accordingly. Time relaxation can be provided by DULBJ/ respective ULBs of Jammu division based upon weather condition, the ground status, site availability and condition against genuine reasons placed by the Firm to them in writing. DULBJ at their discretion can take a call accordingly, but the extension may be provided (considering monsoon period), either in one go or in phased manner.		

11) As per clause No 20 of RFP i.e. Weighment System :- You must install the weighbridge on its own at any of the designated sites or as permitted by DULBJ/ respective ULBs of Jammu division for measurement of legacy waste to be processed. This weighment system should meet following conditions:

- a) It should be fully online electronic, automatic system equipped with the latest technology along with backup server facility. Data of weighment system shall be maintained properly for the entire contract period with back-up server facility and shall be provided through online application on real time basis to DULBJ.
- b) It should be operated in CCTV surveillance with data storage of entire contract period. For CCTV surveillance High-Definition IP based cameras in adequate numbers (as directed by DULBJ/ ULBs) shall be provided by the Firm.
- c) CCTV Recordings of operation of weighment system shall be provided as and when required to DULBJ/ respective ULBs.

- 700
- (Anx-R 1)
- d) The installation of the cameras should be such that the real time monitoring of the facility, movement of vehicles coming in or going out of the facility and during weighment can be viewed and monitored through control room at DULBJ/ULBs office.
 - e) All the data acquisition of weighment system comprising weighment of legacy waste to be processed shall be done online on DULBJ's website/ concern ULBs web page in public domain in view of the transparency of project operations.
 - f) Any malfunctioning in operation of weighment system will be the responsibility of your firm.
 - g) In case any malfunction/ technical problem in the functioning of weighment system, the same shall be rectified by the Firm within period of 24 hrs. During this period of failure, weighing of MSW shall be carried out at private weighbridge located outside which should be approved by DULBJ/ respective ULBs at Firms cost and no additional charges will be paid by DULBJ.
 - h) Firm shall ensure collection, treatment and disposal of leachate, if the existing facility lacks ETP/ STP provision. All the facilities required by applicable law and to meet scope & conditions of this contract shall be set up by the you.
 - i) Initial land required for setting up processing plant and machineries shall be provided by respective ULBs based on site situation. In case no land is available then respective ULBs would ensure that the land is cleared under the supervision of your firm for getting equivalent land at the site. Expenses pertaining to clearing the site and making the space available will be borne by the Firm.
 - j) If additional land is required for future expansion of the processing plant, operator can use the land that is recovered after processing the Legacy Waste and to be decided in agreement with DULBJ/ respective ULBs of Jammu division.
 - k) The land area which will be cleared and cleaned will remain with DULBJ/ respective ULBs of Jammu division except as mentioned above, if required.
 - l) It is expected to clear legacy waste available at the designated sites and is required to setup a plant at any designated site for doing so. All legacy waste from the sites will be transferred to the site where the machinery is installed by the Firm for its scientific remediation. All such expenses of collection and transferring (C&T) the waste shall be borne by your firm.
 - m) It is the sole responsibility of your firm to dispose of the rejects/ inert generated during the process. By-products from such processing viz. recyclables, enriched soil, compost, gas, energy etc. will be the property of the Firm. It is expected that e-waste, hazardous waste, and recyclables such as the plastic, glass, metal etc. does not any way form the part of inert waste.
 - n) The inert waste disposal plan shall also be proposed by the Bidder which will include identification of an inert waste disposal area land within jurisdiction and at his discretion.
 - o) A comprehensive Aggregate Disposal Plan covering activity like Removal, Segregation, Processing, Transportation, Disposal in a scientific manner will be submitted to DULBJ/respective ULBs of Jammu division for their approval. Inert for Bidder would mean non-biodegradable, non-recyclable and non-combustible fractions.
 - p) The Bidder has to obtain prescribed permissions/ NOCs from Jammu & Kashmir State Pollution Control Committee (J&K PCC), in compliance with SWM Rules, 2016, if the rule asks so. DULBJ/ respective ULBs may assist the Bidder in obtaining the permissions from the prescribed authority, if so required. Ensuring such compliances is mandatory for Contract.

12) Penal action against non-compliance

Sr.	Description	Remarks

(Ann-R1)

1.	Delay in mobilizing the team within the given time schedule	Rs.3,000/- on per week basis, till the mobilization of the complete team
2.	If the allocated sites are not cleared within the stipulated period	Rs. 25,000/- on per month basis, till the site is reclaimed and handed over to DULBJ. (This will only be applicable, after the expiry of the extended remediation period by ULBs). Extension due to any natural disaster situation / changing of Govt. policy / any other delay due to CPCP & JKPCB / ULB's permission will not consider as a delay for penalty.

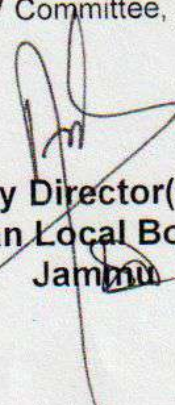
The Project should be executed strictly in accordance with the terms and conditions, corrigendum and scope of work outlined in the RFP document and the Contract Agreement, which shall be executed within **15 days** from the issuance of this LOA. The stipulated time for completion of the said project is 12 months from the date of issuance of LOA.

You are requested to acknowledge the receipt of this LOA within **07 days** from the date of issuance.

Sd/-
Director,
Urban Local Bodies,
Jammu

Copy to the:-

1. Commissioner/ Secretary to the Government, Housing & Urban Development Department, Civil Secretariat, Jammu for information.
2. Chief Executive Officer/ Executive Officer, Municipal Council/ Committee, _____ for information.
3. Office record file.


Deputy Director(Adm.),
Urban Local Bodies,
Jammu

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Urban Local Bodies & Rural Development Department

MEMORANDUM OF UNDERSTANDING

Chief Executive Officer, Municipal Council Poonch

And

Block Development Officer, Poonch

For Use of Plastic Waste Management Unit and Compost Pits for Solid Waste Processing

This Memorandum of Understanding (MoU) is made and entered into on this [Date] by and between:

1. **Municipal Council Poonch**, a local government body established under the [Relevant Act/Law], having its office at Near Court Complex, Poonch (hereinafter referred to as the "ULB", which expression shall, unless repugnant to the context, include its successors and assigns);

2. **Block Development Officer, Poonch**, representing the Rural Development Department, Government of Jammu & Kashmir, having its office at Kanuiya Poonch, Poonch (hereinafter referred to as the "Rural Department", which expression shall, unless repugnant to the context, include its successors and assigns).

ULB and Rural Department shall hereinafter be collectively referred to as the "Parties", and individually as "Party."

WHEREAS:

1. The ULB is responsible for collection and management of municipal solid waste, including plastic and biodegradable waste, within its jurisdiction.
2. The Rural Department has established infrastructure including a **Plastic Waste Management Unit and Compost Pits** under various rural schemes, which are currently functional or available for use.
3. The ULB intends to utilize these facilities for scientific processing and management of collected solid waste, and the Rural Department is willing to allow usage of these assets for promoting environmental sustainability.

NOW, THEREFORE, in consideration of the mutual covenants and understandings, the Parties agree as follows:

1. Objective

To establish a collaborative framework for the use of Plastic Waste Unit and Compost Pits by Municipal Council Poonch for processing its solid waste in an eco-friendly and sustainable manner.

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(Annex-R-2)

2. Responsibilities of Municipal Council Poonch

2.1. ULB shall collect, segregate, and transport plastic and biodegradable waste to the designated facility/units.

2.2. ULB shall ensure that only appropriate and pre-segregated waste is delivered for processing.

2.3. ULB shall provide manpower, logistics, and any operational support required for smooth functioning.

2.4. ULB shall bear the operational cost (if any) mutually agreed upon for maintenance or repairs.

2.5. ULB shall maintain proper records of quantity of waste processed through these facilities.

3. Responsibilities of Rural Department (BDO Office)

3.1. Rural Department shall permit ULB to use the Plastic Waste Unit and Compost Pits located in Kanuiya Poonch.

3.2. Rural Department shall allow access to the site during designated hours and ensure facility readiness

3.3. Rural Department shall monitor the use of assets to ensure compliance with usage terms.

3.4. Any major repairs or infrastructure development shall be undertaken with mutual consultation.

4. Joint Collaboration

4.1. Both parties may collaborate for awareness campaigns, community participation, and innovation in waste management.

4.2. Joint reporting and performance reviews shall be conducted on a quarterly basis.

4.3. Either party may propose enhancement or extension of the facility for better service delivery.

5.1. This MoU shall remain valid for a period (till completion of MRF & Composting units of MC Poonch)

5.2. Either party may terminate this MoU with 30 days' prior written notice.

5.3. On termination, both parties shall ensure peaceful handover and closure of ongoing activities.

6. Dispute Resolution

Any dispute arising out of or in connection with this MoU shall first be resolved through mutual discussions. If unresolved, it shall be referred to the Deputy Commissioner, Poonch, whose decision shall be final and binding.

7. Miscellaneous

7.1. This MoU constitutes the entire agreement and supersedes any prior oral or written understanding.

7.2. Any changes must be made in writing and signed by both parties.

7.3. This MoU shall be governed by the laws of the Union Territory of Jammu & Kashmir.

8. Signatories

IN WITNESS WHEREOF, the Parties have executed this Memorandum of Understanding on the day and year first above written.


For Municipal Council Poonch

Name:

Designation: Chief Executive Officer

Signature: _____

Date: 25-07-25


For Block Development Office, Poonch

Name:

Designation: Block Development Officer

Signature: _____

Date: 25-07-25

Chief Executive Officer, Municipal Council Poonch

And

Block Development Officer, Sathra

For Use of Plastic Waste Management Unit and Compost Pits for Solid Waste Processing

This Memorandum of Understanding (MoU) is made and entered into on this [Date] by and between:

1. **Municipal Council Poonch**, a local government body established under the [Relevant Act/Law], having its office at Near Court Complex, Poonch (hereinafter referred to as the "ULB", which expression shall, unless repugnant to the context, include its successors and assigns);

2. **Block Development Officer, Poonch**, representing the Rural Development Department, Government of Jammu & Kashmir, having its office at Sathra, Poonch (hereinafter referred to as the "Rural Department", which expression shall, unless repugnant to the context, include its successors and assigns).

ULB and Rural Department shall hereinafter be collectively referred to as the "**Parties**", and individually as "**Party**."

WHEREAS:

1. The **ULB** is responsible for collection and management of municipal solid waste, including plastic and biodegradable waste, within its jurisdiction.
2. The **Rural Department** has established infrastructure including a **Plastic Waste Management Unit and Compost Pits** under various rural schemes, which are currently functional or available for use.
3. The **ULB** intends to utilize these facilities for scientific processing and management of collected solid waste, and the **Rural Department** is willing to allow usage of these assets for promoting environmental sustainability.

NOW, THEREFORE, in consideration of the mutual covenants and understandings, the Parties agree as follows:

Objective

To establish a collaborative framework for the use of Plastic Waste Unit and Compost Pits by Municipal Council Poonch for processing its solid waste in an eco-friendly and sustainable manner.

16
(Amended)

2. Responsibilities of Municipal Council Poonch

- 2.1. ULB shall collect, segregate, and transport plastic and biodegradable waste to the designated facility/units.
- 2.2. ULB shall ensure that only appropriate and pre-segregated waste is delivered for processing.
- 2.3. ULB shall provide manpower, logistics, and any operational support required for smooth functioning.
- 2.4. ULB shall bear the operational cost (if any) mutually agreed upon for maintenance or repairs.
- 2.5. ULB shall maintain proper records of quantity of waste processed through these facilities.

3. Responsibilities of Rural Department (BDO Office)

- 3.1. Rural Department shall permit ULB to use the Plastic Waste Unit and Compost Pits located in Sathra.
- 3.2. Rural Department shall allow access to the site during designated hours and ensure facility readiness.
- 3.3. Rural Department shall monitor the use of assets to ensure compliance with usage terms.
- 3.4. Any major repairs or infrastructure development shall be undertaken with mutual consultation.

4. Joint Collaboration

- 4.1. Both parties may collaborate for awareness campaigns, community participation, and innovation in waste management.
- 4.2. Joint reporting and performance reviews shall be conducted on a quarterly basis.
- 4.3. Either party may propose enhancement or extension of the facility for better service delivery.

5. Duration and Termination

707

~~16~~ 17

5.1. This MoU shall remain valid for a period (till completion of MRF & Composting units of MC Poonch) (Annex-R-2)

5.2. Either party may terminate this MoU with 30 days' prior written notice.

5.3. On termination, both parties shall ensure peaceful handover and closure of ongoing activities.

6. Dispute Resolution

Any dispute arising out of or in connection with this MoU shall first be resolved through mutual discussions. If unresolved, it shall be referred to the Deputy Commissioner, Poonch, whose decision shall be final and binding.

7. Miscellaneous

7.1. This MoU constitutes the entire agreement and supersedes any prior oral or written understanding.

7.2. Any changes must be made in writing and signed by both parties.

7.3. This MoU shall be governed by the laws of the Union Territory of Jammu & Kashmir.

8. Signatories

IN WITNESS WHEREOF, the Parties have executed this Memorandum of Understanding on the day and year first above written.



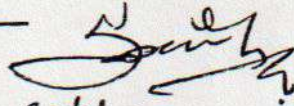
For Municipal Council Poonch

Name:

Designation: Chief Executive Officer

Signature: _____

Date: 02-08-25



For Block Development Office, Sathra

Name:

Designation: Block Development Officer

Signature: _____

Date: 02-08-25

MEMORANDUM OF UNDERSTANDING

Chief Executive Officer, Municipal Council Poonch

And

Block Development Officer, NSSB

For Use of Plastic Waste Management Unit and Compost Pits for Solid Waste Processing

This Memorandum of Understanding (MoU) is made and entered into on this [Date] by and between:

1. **Municipal Council Poonch**, a local government body established under the [Relevant Act/Law], having its office at Near Court Complex, Poonch (hereinafter referred to as the "ULB", which expression shall, unless repugnant to the context, include its successors and assigns);

2. **Block Development Officer, Poonch**, representing the Rural Development Department, Government of Jammu & Kashmir, having its office at NSSB, Poonch (hereinafter referred to as the "Rural Department", which expression shall, unless repugnant to the context, include its successors and assigns).

ULB and Rural Department shall hereinafter be collectively referred to as the "**Parties**", and individually as "**Party**."

WHEREAS:

1. The **ULB** is responsible for collection and management of municipal solid waste, including plastic and biodegradable waste, within its jurisdiction.
2. The **Rural Department** has established infrastructure including a **Plastic Waste Management Unit and Compost Pits** under various rural schemes, which are currently functional or available for use.
3. The **ULB** intends to utilize these facilities for scientific processing and management of collected solid waste, and the **Rural Department** is willing to allow usage of these assets for promoting environmental sustainability.

NOW, THEREFORE, in consideration of the mutual covenants and understandings, the Parties agree as follows:

1. Objective

709

To establish a collaborative framework for the use of Plastic Waste Unit and Compost Pits by Municipal Council Poonch for processing its solid waste in an eco-friendly and sustainable manner.

P-1819

(Amended)

2. Responsibilities of Municipal Council Poonch

2.1. ULB shall collect, segregate, and transport plastic and biodegradable waste to the designated facility/units.

2.2. ULB shall ensure that only appropriate and pre-segregated waste is delivered for processing.

2.3. ULB shall provide manpower, logistics, and any operational support required for smooth functioning.

2.4. ULB shall bear the operational cost (if any) mutually agreed upon for maintenance or repairs.

2.5. ULB shall maintain proper records of quantity of waste processed through these facilities.

3. Responsibilities of Rural Department (BDO Office)

3.1. Rural Department shall permit ULB to use the Plastic Waste Unit and Compost Pits located in NCCB.

3.2. Rural Department shall allow access to the site during designated hours and ensure facility readiness

3.3. Rural Department shall monitor the use of assets to ensure compliance with usage terms.

3.4. Any major repairs or infrastructure development shall be undertaken with mutual consultation.

4. Joint Collaboration

4.1. Both parties may collaborate for awareness campaigns, community participation, and innovation in waste management.

4.2. Joint reporting and performance reviews shall be conducted on a quarterly basis.

4.3. Either party may propose enhancement or extension of the facility for better service delivery.

Duration and Termination

5.1. This MoU shall remain valid for a period (till completion of MRF & Composting units of MC Poonch)

5.2. Either party may terminate this MoU with 30 days' prior written notice.

5.3. On termination, both parties shall ensure peaceful handover and closure of ongoing activities.

6. Dispute Resolution

Any dispute arising out of or in connection with this MoU shall first be resolved through mutual discussions. If unresolved, it shall be referred to the Deputy Commissioner, Poonch, whose decision shall be final and binding.

7. Miscellaneous

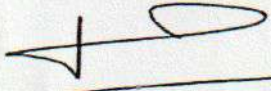
7.1. This MoU constitutes the entire agreement and supersedes any prior oral or written understanding.

7.2. Any changes must be made in writing and signed by both parties.

7.3. This MoU shall be governed by the laws of the Union Territory of Jammu & Kashmir.

8. Signatories

IN WITNESS WHEREOF, the Parties have executed this Memorandum of Understanding on the day and year first above written.


For Municipal Council Poonch

Name:

Designation: Chief Executive Officer

Signature: _____

Date: 02-08-25

For Block Development Office, NSS Bop

Name:

Designation: Block Development Officer

Signature: _____

Date: 02-08-25

711

Between

Municipal Council Poonch (MC Poonch)

And

Municipal Committee Surankote (MC Surankote)

1. Preamble

As per the directions of the Mission Director, Swachh Bharat Mission (SBM), this Memorandum of Understanding (MoU) outlines the terms and conditions under which MC Poonch will utilize MC Surankote's Material Recovery Facility (MRF) for waste processing, until MC Poonch's own MRF becomes operational.

This MoU is entered into on this 18th day of July, 2025, between:

1. Municipal Council Poonch
(Hereinafter referred to as "Party A")
2. Municipal Committee Surankote
(Hereinafter referred to as "Party B")

2. Purpose

The purpose of this MoU is to establish a collaborative framework between MC Poonch and MC Surankote for the processing and management of municipal waste through a cluster-based arrangement. Under this arrangement, MC Poonch shall utilize MC Surankote's MRF until MC Poonch's own facility is commissioned and operational.

3. Terms and Conditions

1. Facility Use:
MC Surankote shall provide access to its MRF for the processing of waste collected from MC Poonch.
2. Transportation:
MC Poonch shall be responsible for transporting its waste to MC Surankote's MRF at its own cost.
3. Compliance:
Both parties shall ensure strict compliance with the Solid Waste Management (SWM) Rules and Guidelines issued by the Government of India and relevant state authorities.
4. Review:
The arrangement shall be reviewed periodically by mutual consent to ensure operational efficiency and compliance.

4. Operational Details

- MC Surankote's MRF Capacity: 3.85 Tons per Day (TPD)
- MC Poonch's Waste Generation: 10.30 Tons per Day (TPD)

5. Responsibilities

- MC Surankote:
 - Operation and maintenance of the MRF.
 - Ensuring compliance with environmental and operational standards.
- MC Poonch:
 - Transportation of waste to MC Surankote's MRF.
 - Monitoring waste transfer operations and maintaining relevant records.

6. Duration and Validity

This MoU shall remain in force until MC Poonch establishes and operationalizes its own Material Recovery Facility (MRF) or until terminated earlier by mutual consent in writing.

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Any dispute or difference arising between the parties in relation to the interpretation or implementation of this MoU shall be resolved amicably through mutual discussions. In case an amicable solution is not reached, the matter shall be referred to the competent authority under the Swachh Bharat Mission for guidance.

8. Signatures

IN WITNESS WHEREOF, the undersigned, being duly authorized by their respective organizations, have signed this Memorandum of Understanding on the date first written above.

For Municipal Council Poonch
(Signature) KHALIL AHMED BANDA
Name: KHALIL AHMED BANDA
Designation: Chief Executive Officer
Date: 18-07-2025

For Municipal Committee Surankote
(Signature) Akbar Hussain
Name: Akbar Hussain
(Designation: Executive Officer (Executive Officer
Date: 18-07-2025 Municipal Committee
Surankote



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(Annex - R-3)

UNION TERRITORY OF JAMMU AND KASHMIR

OFFICE OF THE DEPUTY COMMISSIONER POONCH

Subject: Transfer/Allotment of State Land for construction of Material Recovery Facility (MRF) in favour of Municipal Council Poonch.

ORDER NO: 03 of 2026**Dated: 06/05/2026**

Whereas, Chief Executive Officer Municipal Council Poonch vide No. MC/P/2025/813-14 dated 22-07-2025 has requested for transfer/allotment of State land for construction of MRF. Tehsildar Haveli was directed vide this office letter No. DCP/LA/733-35 dated 31-07-2025 to identify State land for construction of MRF.

Whereas, Tehsildar Haveli has identified encumbrance free State Land measuring 08 Kanal out of Khasra No. 850 situated at Village Banwat, Tehsil Haveli for construction of Material Recovery Facility (MRF) and submitted revenue papers of the same to this office vide No. TH/OQ/2066 dated 24-02-2026. The type of identified state land is **Kaap**.

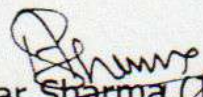
Whereas, Revenue papers were submitted to Chief Executive Officer Municipal Council Poonch vide this office letter No. DCP/LA/1216-17 dated 16-03-2026 for authentication and placement of formal indent from competent authority.

Whereas, Director Urban Local Bodies, Jammu has authenticated the revenue papers and returned the same along with formal indent vide No. DULBJ/2026/138-39 dated 09-04-2026.

Whereas, J&K Government vide Order No. 30 Rev(s) of 2019 dated 05-03-2019 has authorized Deputy Commissioners to transfer State Land upto 10 Kanals free from all encumbrances to the State Government Department/(s) for public purposes/developmental programs within their territorial jurisdictions.

Whereas, State land measuring 08 Kanal out of Khasra No. 850 situated at Village Banwat, Tehsil Haveli is required for public purpose i.e. for Construction of Material Recovery Facility (MRF), Municipal Council, Poonch, which is less than 10 Kanals and is under the competency of undersigned for transfer of same in favour of Municipal Council Poonch.

Therefore, in exercise of the power vested upon me vide Govt. Order No: 30-Rev(S) of 2019 dated 05-03-2019, State land measuring 08 Kanal out of Khasra No. 850 at Village Banwat, Tehsil Haveli, District Poonch is hereby transferred to Housing and Urban Development Department for Construction of Material Recovery Facility (MRF), Municipal Council Poonch.


Ashok Kumar Sharma (JAS)
Deputy Commissioner
Poonch

No: DCP/LA/228-31
Dated: 06/05/2026

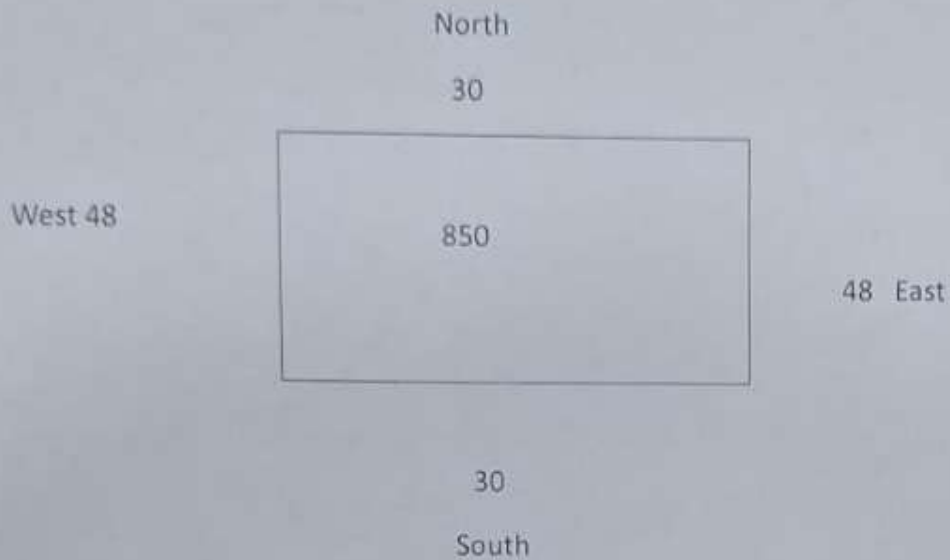
Copy for information to:

1. Financial Commissioner (Revenue) J&K.
2. Divisional Commissioner Jammu.
3. Tehsildar Haveli for necessary action.
4. Chief Executive Officer Municipal Council Poonch.

715

Copy of Rough Sketch in respect of Khasra No. 850 of land identified for Department of
Municipal council Poonch at village Banpat Tehsil Haveli District Poonch.

Scales as per Karam



Total Area: - $48 \times 30 = 8$ Kanal.

2016-17

COPY OF JAMABANIDI FOUR YEAR KHARIEF/RABI 1925-26 FOR THE VILLAGE BANPAT THE HAVELI AND DIST. POONCH

NO KHAWAT	NO KHATA	NAME OF DIRECTION ON WITH NAME OF LAMBARDAR	NAME OF OWNER	NAME OF TENANT	SOURCE OF IRRIGATION	DETAILS OF LAND				TAX TO BE PAID BY TENANT	LAND REVENUE	SURCHARGE	MUTATION		REMARK
						NAME OF LAND	NO KHASRA	AREA	KIND OF SOIL				NO	KIND	
171 161	866 826 634 637 664	-	State	State	-	-	850	17 18 13 1 12	mitai loap Kotha Jal Sani mud Kas	-	-	-	-	-	-
Copy as per Record is correct MTI AHMED Patwar Halqa															

COPY OF KHASRA GIRDAWARI FOR THE VILLAGE BANPAT THE HAVELI AND DIST. POONCH

KHASRA NO	NAME OF OWNER WITH PARENTAGE	NAME OF TENANT WITH PARENTAGE	AREA		KIND OF SOIL	KHARIEF- 2025	
			KNL	MLS		CROP	DETAIL OF MUTATION AND TENANT
850	State	State	17	-	miyari	1 kharif 17	
			251 -	10	1 caarp	1 caarp 251-10	
			385	13	Kotha Jaat	1 kharif 385-13	
				1	Passamala Jaat	1 caarp 385-1	
		Total	664	12			

copy as per record is correct

IMTEZ AHMED
Patwari Haveli



Jammu and Kashmir Tenders

eProcurement System Government of Jammu And Kashmir

Tender Details

Date : 17-Jun-2026 03:06 PM

Print

Basic Details

Organisation Chain	HAUDD Jammu Municipal Corporation		
Tender Reference Number	HUD/SBM/U/2026-27/11		
Tender ID	2026_HAUDD_311089_1	Withdrawal Allowed	Yes
Tender Type	Open Tender	Form of contract	Percentage
Tender Category	Works	No. of Covers	2
General Technical Evaluation Allowed	No	ItemWise Technical Evaluation Allowed	No
Payment Mode	Offline	Is Multi Currency Allowed For BOQ	No
Is Multi Currency Allowed For Fee	No	Allow Two Stage Bidding	No

Payment Instruments

Offline S.No	Instrument Type
1	Bank Guarantee
2	Fixed deposit
3	CDR (Cash Deposit)

Cover Details, No. Of Covers - 2

Cover No	Cover	Document Type	Description
1	Fee/PreQual/Technical	.pdf	As per advertised RFP
2	Finance	.xls	BOQ

Tender Fee Details, [Total Fee in ₹ * - 10,000]

Tender Fee in ₹	10,000
Fee Payable To	Mission Director, SBM
Fee Payable At	Jammu (Civil Secretariat)
Tender Fee Exemption Allowed	No

EMD Fee Details

EMD Amount in ₹	5,62,000	EMD Exemption Allowed	No
EMD Fee Type	fixed	EMD Percentage	NA
EMD Payable To	Mission Director, SBM	EMD Payable At	Jammu (Civil Secretariat)

Work / Item(s)

Title	Selection of Agency for Construction of MRF and Compost Pit by way of Land development at ULB Poonch on EPC Mode				
Work Description	Selection of Agency for Construction of MRF and Compost Pit by way of Land development at ULB Poonch on EPC Mode				
Pre Qualification Details	Please refer Tender documents.				
Independent External Monitor/Remarks	NA				
Tender Value in ₹	2,80,99,000	Product Category	Civil Works	Sub category	NA
Contract Type	Tender	Bid Validity(Days)	120	Period Of Work(Days)	365
Location	Jammu	Pincode	180001	Pre Bid Meeting Place	NA
Pre Bid Meeting Address	NA	Pre Bid Meeting Date	NA	Bid Opening Place	Town Hall, JMC
Should Allow NDA Tender	No	Allow Preferential Bidder	No		

Critical Dates

Publish Date	26-May-2026 05:00 PM	Bid Opening Date	06-Jun-2026 02:00 PM
Document Download / Sale Start Date	26-May-2026 06:00 PM	Document Download / Sale End Date	05-Jun-2026 04:00 PM
Clarification Start Date	NA	Clarification End Date	NA
Bid Submission Start Date	26-May-2026 06:00 PM	Bid Submission End Date	05-Jun-2026 04:00 PM

Tender Documents

17/06/2026, 15:06

eProcurement System Government of Jammu And Kashmir

(Annex - R4)

NIT Document		S.No	Document Name	Description	Document Size (in KB)	
		1	Tendernotice_1.pdf	Tender Document	1951.49	
Work Item Documents		S.No	Document Type	Document Name	Description	Document Size (in KB)
		1	BOQ	BOQ_1007101.xls	BOQ	266.00

Tender Inviting Authority

Name

Mission Director SBM(U) 2.0

Address

Town Hall, JMC

Office of the Municipal Council Poonch

Email:- eopoonch-jk@nic.in

The Director,
Urban Local Bodies,
Jammu.

No.: MC/P/2026/2247-48

Dated:-23-03-2026

Subject:- Request for release of Environmental Compensation amount to prevent auction of Municipal Council property.

Sir,

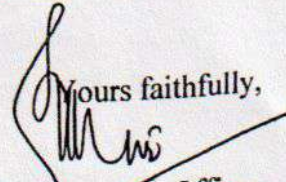
In continuation of this office communications bearing No. MC/P/2024-25/1613-14 dated 28.12.2024, No. MC/P/2025/835-37 dated 28.07.2025, No. MC/P/2025/916-17 dated 19.08.2025, No. MC/P/2025/1223-24 dated 10.10.2025, and No. MC/P/2026/2032-33 dated 21-02-2026 regarding the release of Environmental Compensation in favour of Municipal Council, Poonch, it is respectfully submitted that the District Collector, Poonch has ordered attachment of the Council's immovable property situated at Ward No. 13, Sheesh Mahal, Poonch.

The said property is a vital revenue generating asset of the Municipal Council and is rented out for marriage functions and other community events. Any auction of the said property would impair the Council's ability to generate internal revenue and would consequently adversely affect the delivery of essential civic services to the general public.

It is further submitted that the Municipal Council being a local civic body with limited financial resources and heavy dependence on government grants, is not in a position to independently arrange the balance amount of Environmental Compensation. However, it is pertinent to mention that this office has already deposited an amount of Rs. 25.00 lakh as part payment towards the Environmental Compensation, demonstrating its bona fide efforts to comply with the directions.

In view of the urgency and seriousness of the matter, it is once again earnestly requested that the balance amount of Rs. 137.90 lakh may kindly be released at the earliest in favour of the Municipal Council, Poonch. Early release of the said amount shall enable the Council to comply with the orders of the Hon'ble National Green Tribunal and prevent auction of this critical public asset, which is essential for sustaining municipal revenues.

Your kind and immediate intervention in the matter is solicited Sir.

Yours faithfully,

Chief Executive Officer
Municipal Council, Poonch

Copy to the: -

1. The District Collector, Poonch for information, please.